



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

ITA No.231/CTK/2020

Shanga Trust, C/o Travel Fair, Chakratirtha Road, Puri	Vs.	CIT (Exemptions) Hyderabad.
PAN/GIR No.AAETS 9207 M		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri Sovesh Chandra Mohanty (DR)

Date of Hearing : 1/3/ 2022
Date of Pronouncement : 1 /3/2022

ORDER

Per C.M.Gar, JM

This is an appeal filed by the assessee against the order of the CIT(Exemptions), Hyderabad dated 28.9.2020.

2 Vide petition dated 19.2.2022, the assessee trust seeks to withdraw the appeal filed before the Tribunal, to which, Id Sr DR had no objection. In view of above, we accede to the request of the assessee trust and allow the withdrawal the appeal.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced on 1 /3/2022.

Sd/-
(Arun Khodpia)
ACCOUNTANT MEMBER
Cuttack; Dated 1 /03/2022

sd/-
(Chandra Mohan Garg)
JUDICIAL MEMBER

B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Shanga Trust, C/o Travel Fair,
Chakratirtha Road, Puri
2. The Respondent. CIT (Exemptions)
Hyderabad
3. The CIT(A)- concerned
4. DR, ITAT, Cuttack
5. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack